

22-9-99

Mr. J.K. Kaushik, Counsel for the applicant.
Mr. K.S. Nahar, Counsel for the respondents.

Learned counsel for the applicant submits that as per instructions received from the applicant, he wants to withdraw the case. Therefore, the case is dismissed as having been withdrawn.

The parties are left to bear their own costs.

Gopal Singh
Adm. Member

A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 17.7.96
under the supervision of
Secy. (Adm.) as per
Record No. 16/57.92/6

Secy. (Adm.) (Record)

1/6/99
27/9.

Rev. J. N.
O. S. N.

R/Copy
on 27/9/99
SAC
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